

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No. 2/TT/2022**

Date: 21.3.2022

To,

Chief Engineer (Power Systems, Planning & Design),  
APTRANSCO, Vidyut Soudha,  
Vijayawada-520 004  
ce.rac@tstransco.in

**Subject:** Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and conditions of Tariff) Regulations, 2014 determination of tariff for (1) 400KV Uravakonda - Veltor I & II feeders for FY 2016-17 to FY 2018-19 for inclusion in PoC mechanism.

**Sir,**

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 31.3.2022:

- a) Submit Forms-5, 12A, 12 B & 13 for 2014-19 period;
- b) Submit Computation of IDC Calculation;
- c) Submit Copy of Investment Approval;
- d) With regard to additional capitalization in 2014-19 period, clarify submit the following:-
  - I. Whether additional capitalization claimed within the cut-off date and beyond the cut-off date is within the original scope of work?
  - II. Details in the following format with regard to additional capitalization claimed during 2014-15 to 2018-19 period:-

| Asset No. | Head wise /Party wise | Particulars# | Year of Actual Capitalisation | Outstanding Liability as on COD/31.4.2014* | Discharge (year-wise) | Reversal (year-wise) | Additional Liability Recognized | Outstanding Liability as on 31.3.2019 |
|-----------|-----------------------|--------------|-------------------------------|--|-----------------------|----------------------|---------------------------------|---------------------------------------|
|           |                       |              |                               |  | 2014-19 period        | 2014-19 Period       | 2014-19 Period                  |                                       |
|           |                       |              |                               |  |                       | -                    | -                               | -                                     |

# TL/SS/Communication Systems etc.

\* Whichever is later

^Works deferred for execution, contract amendment - please specify

- e) Submit details of Petition in which tariff for bays has been claimed
- f) Confirm whether there is no further additional information required to be submitted by the petitioner.
- g) In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Asstt. Chief (Legal)